

बारे में आप को निर्णय देना चाहिये। अब अगर आप यह कहते हैं, विशेषाधिकार का प्रस्ताव पढ़ने के बाद आप इस राय पर पहुंचे हैं कि यह "डेलिबरेटली मिसलीडिंग स्टेटमेंट" नहीं है, तो मैं 115 की तहत नोटिस दे सकता हूँ, लेकिन जब तक इसका खुलासा नहीं होता है, हमारे लिये मार्गदर्शक सिद्धान्त नहीं है, तब तक मैं क्या करूँ।

12.55 hrs.

#### PAPERS LAID ON THE TABLE

LETTER FROM PRESIDENT, BHARAT SEWAK SAMAJ

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): I beg to lay on the Table, in pursuance of an assurance given on the 22nd March, 1968, during Half-an-Hour discussion regarding Bharat Sewak Samaj, a copy of letter No. BSS|PAC|68 dated the 21st March, 1968 from the President, Bharat Sewak Samaj, New Delhi addressed to the Minister of Food and Agriculture. [Placed in Library. See No. LT-636|68].

REVIEW ON WORKING OF DURGAPUR PROJECTS LIMITED AND ANNUAL REPORT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) Review by the Government on the working of the Durgapur Projects Limited, Calcutta, for the year 1966-67, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

(2) A copy of the Annual Report of the Durgapur Projects Limited, Calcutta, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-637|68].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT AND UTTAR PRADESH KRISHI UTPADAN MANDI (AMENDMENT AND VALIDATION) ORDINANCE.

SHRI M. S. GURUPADASWAMY: On behalf of Shri Annasahib Shinde, I beg to lay on the Table:

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Roller Mills Wheat Products (Price Control) Amendment Order, 1968, published in Notification No. G.S.R. 571 in Gazette of India dated the 18th March, 1968.

(ii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1968, published in Notification No. G.S.R. 572 in Gazette of India dated the 18th March, 1968.

[Placed in Library. See No. LT-638|68].

(2) A copy of the Uttar Pradesh Krishi Utpadan Mandi (Amendment and Validation) Ordinance, 1968 (Uttar Pradesh Ordinance No. V of 1968) promulgated by the Governor of Uttar Pradesh on the 15th February, 1968, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions). [Placed in Library. See No. LT-639|68].